# Central Administrative Tribunal, Lucknow Bench, Lucknow ORIGINAL APPLICATION No.482/2009

This the 29th day of January, 2010.

## Hon'ble Ms. Sadhna Srivastava, Member (J)

- 1. Kusum Lata, widow of Late Mahendra Pratap Singh, U.D.C., resident of House No.98, Colonelganj, Fatehgarh Cantt., Fatehgarh (U.P.).
- 2. Urmila Dubey, wife of Sri R.N. Dubey, Retd. L.D.C., Resident of Baram Deo Nagar, Loco Road, Fatehgarh (U.P.).

.....Applicants

By Advocate: Sri Dharmendra Awasthi.

### Versus

- 1. Union of India, through the Secretary, Ministry of Defence, New Delhi.
- 2. The Controller General of Defence Accounts, (C.G.D.A.), West Block-V, R.K. Puram, New Delhi.
- 3. Principal Controller of Defence Accounts, Central Command, Lucknow
- 4. The Senior Record Officer, (C/C), Rajput Regiment, Fatehgarh, U.P.

.....Respondents

By Advocate: Shri S.P. Singh.

#### ORDER (Oral)

#### By Ms. Sadhna Srivastava, Member-J

Heard counsel for both the parties.

- 2. By means of this application, the applicants claim a direction upon the respondents to pay the remaining 20% amount of LTC, which has not been paid to them. The applicants have filed their representation dt.8.7.2009 and 29.0-7.2009 as contained in Annexure-A-3 but the authorities have not passed any order hence this OA.
- 2. Shri S.P. Singh, counsel for respondents prays that the applicants travelled by a private Bus as such, they are not entitled to claim LTC.
- 3. Shri Dharmendra Awasthi, counsel for applicants submits that the similar petitions have already been decided and allowed by this



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Tribunal. This fact has not been disputed by the respondents. The copies of the judgments are on record as contained in Annexure-A-4.

In view of the above circumstances, I am of the opinion that the

OA can be disposed of at the admission stage itself by giving a suitable

direction to the respondents. Accordingly, the competent authority is

directed to decide the pending representations of the applicants

dt.8.7.2009 and 29.07.2009 as contained in Annexure-A-3 and pass

reasoned and speaking order in accordance with rules/circular as well

as in the light of the judgments as contained in Annexure-A-4 within a

period of two months from the date of receipt of the certified copy of

this order. The applicant is also directed to supply copy of the

representations as well as copy of OA alongwith the certified copy of

this order to the competent authority.

The OA is accordingly disposed of without any order as to costs. 5.

(Ms. Sadhna Srivastava)

Member-J

Amit/-